

FIR No. 06/2021
PS : RPF/NZM
State Vs. Aashif S/o Md. Sohil
U/s 03 RP (U.P) Act

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO ASI Mahesh Kumar Meena in person.

Accused Aashif S/o Md. Sohil, R/o Barapulla Footpath, Awaragard, Nizamuddin, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. Injury on the forehead of the accused is observed, on inquiry accused has stated that the injury was caused before arrest.

ASI Mahesh Kumar Meena on behalf of PS RPF/NZM has moved an application for 14 days JC of the accused. MLC perused, same is found in order. Grounds of arrest have been examined and they are also found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Aashif S/o Md. Sohil, R/o Barapulla Footpath, Awaragard, Nizamuddin, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 58/2021

PS : Karol Bagh

State Vs. Shaan @ Maddy S/o Jagdish Chand Azad

U/s 393/34 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO SI Mohit in person.

Accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. No visible injuries are observed on the body of the accused and he also does not complaint of any.

SI Mohit on behalf of PS Karol Bagh has moved an application for 14 days JC of the accused.

Grounds of arrest have been examined and they are found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 177/2021

PS : Karol Bagh

State Vs. Shaan @ Maddy S/o Jagdish Chand Azad

U/s 356/379/411/34 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO ASI Pawan Kumar in person.

Accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. No visible injuries are observed on the body of the accused and he also does not complaint of any.

ASI Pawan Kumar on behalf of PS Karol Bagh has moved an application for 14 days JC of the accused.

Grounds of arrest have been examined and they are found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Duty MM/Central:
Delhi/19.05.2021

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FIR No. 212/2021

PS : Karol Bagh

State Vs. Shaan @ Maddy S/o Jagdish Chand Azad

U/s 393/34 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO SI Ashutosh in person.

Accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. No visible injuries are observed on the body of the accused and he also does not complaint of any.

SI Ashutosh on behalf of PS Karol Bagh has moved an application for 14 days JC of the accused.

Grounds of arrest have been examined and they are found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Shaan @ Maddy s/o Jagdish Chand Azad, R/o H.No. 2340, basti Peepal wali, Sadar Bazar, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Duty MM/Central:

Delhi/19.05.2021

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FIR No. 309/2021
PS : Sarai Rohilla
State Vs. Suraj @ Fighter
U/s 379/411 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO HC Rohit in person.

Accused Suraj @ Fighter S/o Ram Singh, R/o H.No.176, Gali no.3, Gupta Enclave, Vikas Nagar, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. No visible injuries are observed on the body of the accused and he also does not complaint of any.

HC Rohit on behalf of PS Sarai Rohilla has moved an application for 14 days JC of the accused.

Grounds of arrest have been examined and they are found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Suraj @ Fighter S/o Ram Singh, R/o H.No.176, Gali no.3, Gupta Enclave, Vikas Nagar, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Duty MM/Central:
Delhi/19.05.2021

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FIR No. 394/2020
PS : Sarai Rohilla
State Vs. Suraj @ Fighter
U/s 356/379/411 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Accused produced after fresh arrest alongwith LAC Sh. Ajay Kumar Saini.

IO HC Anil Kumar in person.

Accused Suraj @ Fighter S/o Ram Singh, R/o H.No.176, Gali no.3, Gupta Enclave, Vikas Nagar, Delhi has been produced after fresh arrest in masked face. Accused has confirmed that he has spoken to his family member after arrest. No visible injuries are observed on the body of the accused and he also does not complaint of any.

HC Anil Kumar on behalf of PS Sarai Rohilla has moved an application for 14 days JC of the accused.

Grounds of arrest have been examined and they are found to be in order. Furthermore, investigation is pending at nascent stage.

Considering the overall circumstances of the case, accused Suraj @ Fighter S/o Ram Singh, R/o H.No.176, Gali no.3, Gupta Enclave, Vikas Nagar, Delhi is remained to custody of 14 days. Accused be produced from JC before the concerned court/Duty MM on 01.06.2021.

A copy of this order be treated as custody warrants of the accused.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR
PS : Maurice Nagar
U/s 379/411/34 IPC
State Vs. Arun Tyagi S/o Satya Prakash Tyagi

No.

035033/2019

(Through Video Conferencing)
19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Arun Tyagi S/o Satya PrakashTyagi

Present: Ld. APP for the State
Ms. Anjali Chauhan, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in minutes of the meeting of "*High Powered Committee*". Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 22.12.2020. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** in minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,

5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 01502/2021
PS : Sarai Rohilla
State Vs. Riyazuddin & Ors
U/s 379/411/34 IPC

19.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 18.08.2021

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Duty MM/Central:
Delhi/19.05.2021

FIR No. 230/2021
PS : Kotwali
State Vs. Junaid
U/s 356/379/411 IPC

19.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 01.07.2021

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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 119/2021
PS : Karol Bagh
State Vs. Amit Kumar
U/s 380 IPC

19.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 01.07.2021

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Duty MM/Central:
Delhi/19.05.2021

FIR No. 129/2021
PS : Civil Line
State Vs. Farid @ Aamir S/o Intezar
U/s 302 IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.
Accused Farid @ Aamir produced after fresh arrest.
IO SHO Ajay Sharma from PS Civil Line in person.
Sh. Ajay Kumar Saini, LAC for accused.

Accused Farid @ Aamir has been produced after fresh arrest in masked face. No visible injuries are observed on the body of the accused. On enquiry, accused has stated that he is aware of the ground of arrest and that intimation of his arrest has been sent to his father.

IO has moved an application for one day PC remand for the accused. IO has stated that accused has killed his "bhabhi" with the use of a sharp weapon, such sharp weapon i.e knife has already been recovered, however the blood stained clothes which were worn by the accused at the time of commission of offence have still not been recovered. IO has further stated that motive behind the offence is yet to be investigated upon, as the accused and victims were family members. He states that recovery as stated above and for further investigation, PC of the accused is essential.

. Heard. Reply perused.

MLC has been perused, no fresh external injury found. Considering the submissions, that the present investigation pertains to a murder case, where recovery is yet to be affected and further investigation is required, In the interest of fair and expeditious investigation, I deem it appropriate to allow the application of IO for one day PC Remand. Accordingly, accused Farid @ Aamir, S/o Intezar is remanded to PC for one day. Accused Farid @ Aamir, S/o Intezar be produced on 20.05.2021.

Medical of accused be conducted as per rules.

The application of IO is accordingly disposed of.

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Duty MM/Central:
Delhi/19.05.2021

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FIR No. 428/2021
PS : Kotwali
State Vs. Ashish Gupta
U/s 420/511/188/120B/34IPC

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.
Accused Ashish Gupta produced after fresh arrest.
LAC Sh. Ajay Kumar Saini for accused
IO SI Kunal Kishore in person.

Accused Ashish Gupta has been produced after fresh arrest in masked face. No visible injuries are observed on the body of the accused. On enquiry, accused has stated that he is aware of the grounds of arrest and intimation has been sent to his family about his arrest.

IO has moved an application for one day PC remand for the accused. IO has stated that accused has been running a racket of illegally selling of Tocilizumab-400 Mg which is a life saving drug for treatment of Covid-19, at an abnormally inflated price. He states that PC remand is necessary to apprehend the co-accused and to unearth any larger conspiracy or any gang involvements.

. Heard. Reply perused.

MLC of the accused perused, no injuries have been reported. Considering the submissions, that the present investigation pertains to illegal activity with respect to life saving drug which in the current scenario of a Pandemic, cannot be treated in a routine manner. Furthermore, co-accused is yet to be apprehended. In the interest of fair and expeditious investigation, I deem it appropriate to allow the application of IO for one day PC Remand. Accordingly, accused Ashish Gupta is remanded to PC for one day. Accused Ashish Gupta be produced on 20.05.2021.

Medical of accused be conducted as per rules.

The application of IO is accordingly disposed of.

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Duty MM/Central:
Delhi/19.05.2021

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Date: 2021.05.19
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E.FIR No. 012084/2020
PS : Prasad Nagar
U/s 379/411 IPC
State Vs. Himanshu S/o Govind Ram

(Through Video Conferencing)

19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Himanshu S/o Govind Ram R/o Vagabond, Shiv Mandir, Bapa Nagar, Karol Bagh, Delhi.

Present: Ld. APP for the State
Ms. Anjali Chauhan, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in minutes of the meeting of "*High Powered Committee*". Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 04.06.2020. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** in minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,

5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 00238/2019

PS : Bara Hindu Rao

State Vs. Amit Sharma S/o Davinder Sharma R/o A/2265, Gali no. 10, Ram Nagar, Mandoli Road, Shahadra, Delhi
U/s 420 IPC

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Amit Sharma S/o Davinder Sharma R/o A/2265, Gali no. 10, Ram Nagar, Mandoli Road, Shahadra, Delhi

Present: Ld. APP for State.

Sh. Rishabh Jain, LAC for accused.

LAC for accused has submitted that accused is in JC since 11.11.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines dated 05.05.2021 and 11.05.2021 of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 07 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 007484/2021

PS : Bara Hindu Rao

**State Vs. Rahul Tomar@ Aaloo Gobhi S/o Amar Tomar R/o T-257,
Gali Tomar, opposite Khanna Cinema, Pahar Ganj
U/s 379/411 IPC**

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Rahul Tomar@ Aaloo
Gobhi S/o Amar Tomar R/o T-257, Gali Tomar, opposite Khanna
Cinema, Pahar Ganj**

Present: Ld. APP for State.

Sh. Rishabh Jain, LAC for accused.

LAC for accused has submitted that accused is in JC for more than 15 days, and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines dated 04.05.2021 and 11.05.2021 of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with 05 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 24275/2020

PS : IP Estate

**State Vs. Monish @ Raghu S/o Md. Yamin R/o Javed ka Makan,
Chauhan Bangar ki Puliya, Seelampur
U/s 379/411 IPC**

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Monish @ Raghu S/o
Md. Yamin R/o Javed ka Makan, Chauhan Bangar ki Puliya,
Seelampur.**

Present: Ld. APP for State.

Ms. Laxmi Verma, LAC for accused.

LAC for accused has submitted that accused is in JC since 01.10.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 10 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 24275/2020

PS : IP Estate

**State Vs. Monish @ Raghu S/o Md. Yamin R/o Javed ka Makan,
Chauhan Bangar ki Puliya, Seelampur
U/s 379/411 IPC**

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Monish @ Raghu S/o
Md. Yamin R/o Javed ka Makan, Chauhan Bangar ki Puliya,
Seelampur.**

Present: Ld. APP for State.

Ms. Laxmi Verma, LAC for accused.

LAC for accused has submitted that accused is in JC since 01.10.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 10 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 027446/2020

PS : IP Estate

State Vs. Md. Rahim S/o Md. Muslim, R/o Purana Gaon, Second Pusta, Usmanpur, Delhi.

U/s 379/411 IPC

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Md. Rahim S/o Md. Muslim, R/o Purana Gaon, Second Pusta, Usmanpur, Delhi.

Present: Ld. APP for State.

Ms. Laxmi Verma, LAC for accused.

LAC for accused has submitted that accused is in JC since 18.11.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 20 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 24/2020
PS : New Delhi Railway Station
State Vs. Ravi Kumar S/o Kedar Singh
U/s 326/506/34 IPC

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Ravi Kumar S/o Kedar Singh

Present: Ld. APP for State.
Sh. Rishabh Jain, LAC for accused.

LAC for accused has submitted that accused is in JC since 04.09.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines dated 04.05.2021 and 11.05.2021 of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

On perusal of the reply, it is revealed that the accused is booked U/s 326 IPC, which prescribes a maximum sentence of life imprisonment. In light of clause (iv) of guidelines of High Powered committee of Hon'ble High Court of Delhi dated 04.05.2021, accused is found to be not eligible, obtain the benefit of interim bail. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 40/2021

PS : Hauz Qazi

State Vs. Saurav @ Sonu S/o Gopal Dass

U/s 379/356/411/34 IPC

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Saurav @ Sonu S/o Gopal Dass

Present: Ld. APP for State.

Sh. Rishabh Jain, LAC for accused.

On perusal of the reply of the IO it is revealed that the present accused has already been granted bail by Ld. Sessions Court of Sh. Satish Kumar, ASJ-02, vide order dated 10.05.2021, and in pursuance of such order accused has been released from jail.

Therefore, instant application stands dismissed, being infructuous

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

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Date: 2021.05.19
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FIR No. 65/2020
PS : Karol Bagh
State Vs. Rajesh @ Raju S/o Lal Mohan
U/s 356/379/411 IPC

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Rajesh @ Raju
S/o Lal Mohan

Present: Ld. APP for State.
Ms. Anjali Chauhan, LAC for accused.

LAC for accused has submitted that accused is in JC since 17.06.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 5 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 342/2020

PS : Timarpur

State Vs. Shibbu @ Nagar S/o Sher Bahadur

U/s 454/380/411/34 IPC

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Shibbu @
Nagar S/o Sher Bahadur**

Present: Ld. APP for State.

Ms. Deepika, LAC for accused.

LAC for accused has submitted that accused is in JC since 15.10.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 4 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/19.05.2021

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FIR No. 15/2021

PS : New Delhi Railway Station

State Vs. Rohit Rana S/o Sh. Suresh Rana

U/s 379/411/34 IPC

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Rohit Rana S/o
Sh. Suresh Rana**

Present: Ld. APP for State.

Sh. Rishabh Jain, LAC for accused.

Reply of the IO is not found in order, as it does not provide details about the cases pending against the accused, if any.

IO is directed to file fresh reply to the present application in terms of the guidelines issues by the High Powered Committee of the Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021.

Put up before Ld. Duty MM on 23.05.2021

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(Charu Asiwali)

Duty MM/Central:

Delhi/19.05.2021

FIR No. 16/2021

PS : New Delhi Railway Station

State Vs. Rohit Rana S/o Sh. Suresh Rana

U/s 379/411/34 IPC

19.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Rohit Rana S/o
Sh. Suresh Rana**

Present: Ld. APP for State.

Sh. Rishabh Jain, LAC for accused.

Reply of the IO is not found in order, as it does not provide details about the cases pending against the accused, if any.

IO is directed to file fresh reply to the present application in terms of the guidelines issues by the High Powered Committee of the Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021.

Put up before Ld. Duty MM on 23.05.2021

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 033705/2017
PS : Timarpur
State Vs. Dinesh S/o Harish
U/s 379/411/34

19.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Dinesh S/o Harish

Present: Ld. APP for State.
Ms. Deepika, LAC for accused.

Reply of the IO is not found in order, as it does not provide particulars regarding, period of incarceration of the accused, neither does the reply provide details about the cases pending against the accused, if any.

IO is directed to file fresh reply to the present application in terms of the guidelines issues by the High Powered Committee of the Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021.

Put up before Ld. Duty MM on 21.05.2021

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 114/2021
PS : Sarai Rohilla
U/s 356/379/411 IPC
State Vs. Tushar S/o Jitendar Singh

(Through Video Conferencing)

19.05.2021

Interim Bail application u/s 437 Cr.P.C moved on behalf of applicant/accused Tushar S/o Jitendar Singh

Present: Ld. APP for the State

Sh. Ajay Kumar Saini, LAC for the accused

Counsel for applicant/accused has submitted that accused is in JC since 06.03.2021 and has been falsely implicated in the present case. Ld. Counsel for the accused has also stated that the accused has already been granted regular bail vide order dated 23.03.2021, and despite such order, accused has been languishing in prison due to non availability of a surety. Therefore, application for interim bail has been moved.

Heard. Record perused.

Applicant/accused is in JC since 06.03.2021, and after perusal of record it is revealed that the accused was indeed granted bail vide order dated 23.03.2021, but accused could not be released, due to above mentioned reason. In such circumstances, where in accused is languishing in jail for another 2 months after being granted bail, this court while taking a lenient view and in light of the observations made by Hon'ble High Court of Delhi in *Ajay Verma v. Govt. of NCT of Delhi, WP (C) 10689/2017*, deem it fit to release the accused on personal bond and relax the conditions imposed vide bail order dated 23.03.2021.

Accordingly, accused be released on personal bond in the sum of Rs. 15,000 to the satisfaction of the Jail superintendent concerned, subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail;
2. That he shall not tamper with evidence in any manner;
3. That in case of change of his residential address, he shall intimate the court about the same;
4. That he shall regularly appear before the court on each and every date of hearing;
5. That he shall furnish his contact number and e-mail ID on the personal bail bond to be furnished;

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

Let the present order be read in continuation of bail order dated 23.03.2021.

Consequently since regular bail has already been granted, present application of Interim bail is being dismissed as infructuous.

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 80/2021
PS : IP Estate
U/s 380/457/411/34 IPC
State Vs. Md. Nasir S/o Md. Tahir

(Through Video Conferencing)

19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Nasir S/o Md. Tahir

Present: Ld. APP for the State
Ms. Laxmi Verma, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of the meeting of "*High Powered Committee*" of Hon'ble High Court of Delhi. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 27.03.2021. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** through minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,

5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 16/2021
PS : Rajinder Nagar
State Vs. Parvesh @ Shyam

19.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.
Sh. Purshottam Saharawat, Ld. Counsel for
accused/applicant.

Ld. Counsel for the accused has requested that
application be put up before Ld. Duty MM on
21.05.2021.

At request, let the application be put up on
21.05.2021 before Ld. Duty MM

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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

FIR No. 65/2021

PS : Sarai Rohilla

U/s 379/411/34

State Vs. Sandal @ Sandy S/o Harish Kumar R/o Housr No. 3549, Gali no. 6, Regar Pura

(Through Video Conferencing)

19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Sandal @ Sandy S/o Harish Kumar R/o Housr No. 3549, Gali no. 6, Regar Pura

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of the meeting of "*High Powered Committee*" of Hon'ble High Court of Delhi. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in for more than 15 days, and chargesheet has already been filed. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** through minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,

5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

CHARU ASIWAL
(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

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Date: 2021.05.19
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FIR No. 63/2021
PS : IP Estate
U/s 420/120B IPC
State Vs. Sonu S/o Pyare Lal

(Through Video Conferencing)

19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Sonu S/o Pyare Lal

Present: Ld. APP for the State
Ms. Laxmi Verma, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in minutes of the meeting of "*High Powered Committee*". Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 06.04.2021. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021

E.FIR No. 012728/2021
PS : Gulabi Bagh
U/s 379/411 IPC

19.05.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL14SJ-4489 on superdari.

Present: Ld. APP for the State.
Ms. Yamini Mishra, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that applicant Pritpal Singh is the registered owner of the above said vehicle. Scan copy of aadhaar card and RC filed by the applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL14SJ-4489 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.

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ASI WAL CHARU ASI WAL
Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central/THC
19.05.2021

FIR No. 129/2020
PS : DBG Road
U/s 379/356/411/34
State Vs. Vaishali

(Through Video Conferencing)

19.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Vaishali

Present: Ld. APP for the State
Sh. Rishabh Jain, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of the meeting of "*High Powered Committee*" of Hon'ble High Court of Delhi. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in for more than 15 days, and charge sheet has already been filed. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of ***Hon'ble High Court of Delhi*** through minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That she will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That she shall not indulge into similar offense or any other offence in the event of release on bail.
3. That she shall not tamper with evidence in any manner.
4. That in case of change of his residential address, she shall intimate the court about the same,

5. That she shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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CHARU ASI WAL
ASI WAL Date: 2021.05.19
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(Charu Asiwali)
Duty MM/Central:
Delhi/19.05.2021